

(7)

Central Administrative Tribunal, Principal Bench

Original Application No. 2625 of 2003  
M.A. No. 2280/2003

New Delhi, this the 29th day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

1. Pritam Singh,  
S/o Shri Lala Ram,  
R/o Shiv Colony, Sohna,  
Gurgaon
2. Puran Bhagat,  
S/o Shri Shiva Ram,  
H.No. 241, 4 Marla,  
Gurgaon
3. Bijender Kumar,  
S/o Shri Jai Narain,  
R/o V.P.O. Daultabad,  
Gurgaon
4. Gajraj Singh,  
S/o Shri Bharam Singh,  
Village Bahupur,  
P.O. Daultabad, Gurgaon

.... Applicants

(By Advocate: Shri Sarvesh Bisaria)

Versus

1. Union of India,  
through Secretary,  
Ministry of Defence,  
South Block, New Delhi
2. Chief of the Air Staff,  
Vayu Bhawan,  
New Delhi.
3. Air Officer Commanding in Chief  
HQ Maintenance Command,  
Indian Air Force,  
Vayu Sena Nagar,  
Nagpur
4. Commanding Officer,  
54, Air Stores Park,  
Air Force Station, Gurgaon  
Haryana

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 2280/2003

M.A. is allowed subject to just exceptions.

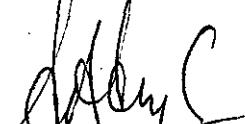
*Ag*

Filing of the joint application is permitted.

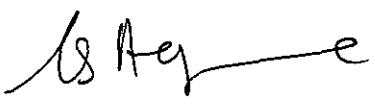
O.A. 2625/2003

Learned counsel for the applicants states that after reasonable time has expired and still decision is not taken on the representation, the applicants may be permitted to file a fresh application.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.A. Singh )

Member (A).

  
( V.S. Aggarwal )

Chairman.

/dkm/